



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

General Administration Department General Administration (Special-C)

NOTIFICATIONS

(1)

No. 2076879/Spl.C2/2017/GAD.

Thiruvananthapuram, 3rd February 2018.

The Hon'ble Mr. Justice B. Sudheendra Kumar, Judge, High Court of Kerala who has been granted leave on full allowances on 16-11-2017 and 17-11-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 has assumed charge and rejoined duty on the forenoon of 20-11-2017 availing 18-11-2017 (Saturday, non-sitting day) and 19-11-2017 (Sunday-Holiday) as per Notification issued under G. O. (Rt.) No. 755/2018/GAD dated 3-2-2018.

2. The Hon'ble Mr. Justice B. Sudheendra Kumar, Judge, High Court of Kerala who has been granted leave on full allowances on 21-11-2017 under Section 5(2) of the

High Court Judges (Salaries and Conditions of Service) Act, 1954 has assumed charge and rejoined duty on the forenoon of 22-11-2017 as per Notification issued under G. O. (Rt.) No. 755/2018/GAD dated 3-2-2018.

(2)

No. 2076901/Spl.C2/2017/GAD.

Thiruvananthapuram, 3rd February 2018.

The Hon'ble Mrs. Justice Mary Joseph, Judge, High Court of Kerala who has been granted leave on full allowances on 24-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G.O. (Rt.) No. 756/2018/GAD dated 3-2-2018, has assumed charge and rejoined duty on the forenoon of 27-11-2017 availing 25-11-2017 (Saturday-non-sitting day) and 26-11-2017 (Sunday-Holiday).

(3)

No. 2076926/Spl.C2/2017/GAD.

Thiruvananthapuram, 15th February 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 10-11-2017, 13-11-2017 and 14-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 982/2018/GAD dated 15-2-2018, has assumed charge and rejoined duty on the forenoon of 15-11-2017 availing 11-11-2017 (Second Saturday-Holiday) and 12-11-2017 (Sunday-Holiday).

(4)

No. 2092649/Spl.C2/2017/GAD.

Thiruvananthapuram, 15th February 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 12-12-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G.O. (Rt.) No. 983/2018/GAD, dated 15-2-2018, has assumed charge and rejoined duty on the forenoon of 13-12-2017.

(5)

No. 2113340/Spl.C2/2018/GAD.

Thiruvananthapuram, 15th February 2018.

The Hon'ble Mrs. Justice Mary Joseph, Judge, High Court of Kerala who has been granted leave on full allowances on 7-12-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 981/2018/GAD dated 15-2-2018, has assumed charge and rejoined duty on the forenoon of 8-12-2017.

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department**Labour and Skills (A)**

ORDERS

(1)

G. O. (Rt.) No. 64/2018/LBR.

Thiruvananthapuram, 17th January 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, Harrison's Malayalam Ltd. Mundakayam Estate, Mundakayam P. O., Kottayam-686 513 and the workmen of the above referred establishment represented by (1) the General Secretary, Malanad Plantation Masdur Sangh, B.M.S. Office, T. B. Junction, M. L. Road, Kottayam (2) Sri K. G. Sunil, CR No. 1755, Kadavan Kottu, Mundakayam Estate, No.1 Division, Mundakayam P. O., Vellanadi-686 513 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Sri K. G. Sunil CR No. 1755, worker, No. 1 Division, Mundakayam Estate with effect from 10-1-2012 by the management of Harrison's Malayalam Limited, Mundakayam Estate, Mundakayam is justifiable? If not, what relief the worker is entitled to?

(2)

G. O. (Rt.) No. 66/2018/LBR.

Thiruvananthapuram, 17th January 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Sir. Syed College Ladies Hostel, Karimbam P.O., Taliparamba-670 142, Kannur and the worker of the above referred establishment Smt. K. Chandri, Kundathil House, Muringeri P. O., Ancharakkandi, Pin-670 612, Kannur in respect of matters mentioned in the annexure to this order;